

PRACTICE NOTE NO.30

It has been observed that in number of matters, High Court Receiver was appointed during pendency of the dispute. However, when the dispute was settled between the parties or matters were disposed of, the Court was not informed about appointment of the Court Receiver which resulted in:

- (A) disposal of matter behind the back of the Court Receiver.
- (B) Not passing of order in respect of (i) discharge of Court Receiver and (ii) directions to the parties to pay the costs, charges and expenses of the Court Receiver as per rules

To avoid such instances and to have better check over the matters wherein the Court Receiver has been appointed, a system of giving unique Receiver's Registration Number (R.R. No.) in alpha-numeric form has been initiated. The number is to be synchronised with the suit or matter number and needs to be displayed in High Court Cause List. Henceforth, the following practice shall be followed:-

- (c) The office of the Court Receiver shall assign R.R. No. to old and new matters and feed it in the High Court Cause List.

- (d) The parties and Advocates, while filing any Chamber Summons, Misc. Applications, Notice of Motions, and Appeals shall alongwith the suit no. or subject matter no., also display Receiver's Registration No. (R.R. No.), if receiver has been appointed and the matter has been lodged in the office of the High Court Receiver.
- {c} The Associates working in all the Courts shall be responsible for bringing to the notice of the Hon'ble Judges the fact of appointment of Court Receiver whenever R.R. No. is displayed against the matter so that this aspect is considered by the Court while dealing with or disposing of the matter.

By order,



(P.Y. LADEKAR)
COURT RECEIVER
HIGH COURT, BOMBAY

Date: 3rd May, 2011